COURT - I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

IA NOS. 526 & 525 OF 2017 IN DFR NO. 1714 OF 2017

Dated: 1st August, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

NTPC Limited ...Appellant(s)

Vs.

Central Electricity Regulatory Commission& Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Nimesh Kr. Jha

ORDER

<u>IA NO. 526 OF 2017</u>

(Appln. for condonation of delay in re-filing)

There is 34 days' delay in re-filing this appeal. In this application, the Applicant/Appellant has prayed that delay in re-filing may be condoned.

We have heard learned counsel for the Appellant and perused the explanation offered for the delay in re-filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in re-filing the appeal is condoned. Application is disposed of.

IA NO. 525 OF 2017 (Appln. for condonation of delay in filing the appeal)

Issue notice to the Respondents returnable on 06.09.2017. Dasti, in addition, is permitted.

List the application on <u>06.09.2017.</u>

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson